

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-495(PB)/2019

IN THE MATTER OF:

Min Mac Consulting Pvt Ltd. ... Petitioners/Applicant
Vs
Ansal API Infrastructure Ltd. ... Respondents

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code

Order delivered on 01.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Ms. Shruti Joshi, Adv.
For the Respondent: Ms. Henna George, Adv.

ORDER

Reply by respondent be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 25.04.2019.

—Sel—

(M.M.KUMAR)
PRESIDENT

—Sel—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)